

IN THE HIGH COURT OF JHARKHAND AT RANCHI

First Appeal No. 314 of 2019

Ratan Pandey --- -- Appellant

Versus

Pammi Pandey --- Respondent

**CORAM : Hon'ble Mr. Justice Aparesh Kumar Singh
Hon'ble Mrs. Justice Anubha Rawat Choudhary**

Through: Video Conferencing

For the Appellant : Mr. Pravin Kumar, Advocate

For the Respondent :

06/25.06.2020 Mr. Pravin Kumar, learned counsel for the appellant is present through Video Conferencing.

Secretary, High Court Legal Services Committee has submitted a report pursuant to the order dated 1st June, 2020, which indicates that respondent has not expressed her intention to seek legal aid for the present. Respondent has not yet entered appearance.

Learned counsel for the appellant seeks condonation of delay of 11 days in preferring the instant appeal through I.A. No. 11395 of 2019. He submits that minor delay may be condoned as sufficient grounds have been explained for the delay.

Having heard learned counsel for the appellant and on perusal of the grounds, minor delay of 11 days in preferring the instant appeal is condoned. The instant I.A. stands disposed of.

Admit.

Call for the Lower Court Records in connection with O.S. No. 83 of 2018 from the Court of learned Principal Judge, Family Court, Seraikella-Kharsawan.

Let post admission notice be issued upon the sole respondent under registered cover with A/D and Speed Post, for which requisites etc. must be filed within 3 weeks.

(Aparesh Kumar Singh, J.)

(Anubha Rawat Choudhary, J)